

कम है, की मांग में वृद्धि न हो—और जिन में ५० से कम आदमी काम करते हैं, को १९६० में अनुज्ञा प्राप्त करते से छूट दे दी गई थी।

Ex-Servicemen in Kerala

1018. Shri A. V. Raghavan: Will the Minister of Defence be pleased to state:

(a) the number of ex-servicemen who are un-employed in the State of Kerala;

(b) whether there is any proposal to rehabilitate them;

(c) whether Government will consider the desirability of providing reservations in the matter of appointments in Public Services; and

(d) whether it is a fact that at the time of their enrolment they were assured of employment opportunities on release?

The Minister of State in the Ministry of Defence (Shri Raghuramath): (a) 3341, according to the Live Registers of the Employment Exchanges in Kerala.

(b) The facilities for rehabilitation available to the ex-servicemen of other States are also available to the ex-servicemen of Kerala State and every effort is made to rehabilitate them as far as possible. ●

(c) Under the Constitution of India, no such reservation is permissible for ex-servicemen as such.

(d) No such assurance was given.

National Discipline Scheme

1019. Shri A. V. Raghavan: Will the Minister of Education be pleased to state:

(a) whether there is any proposal to start a training centre in Kerala under the National Discipline Scheme;

(b) if so, the details thereof; and

(c) the number of delegates from 445 (Ai) LSD—5.

Kerala who took part in the Seminar on National Discipline Scheme?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

(c) Nil.

Violation of Foreign Exchange Rules

1020. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) the latest position with regard to the enquiry against Shri S. P. Jain of Calcutta for the violation of foreign exchange rules;

(b) if completed, the details of the same; and

(c) the action taken in the matter?

The Minister of Finance (Shri Morarji Desai): (a) The enquiries are still in progress.

(b) and (c). Do not arise.

Mass Insurance Scheme

1021. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) whether the Life Insurance Corporation of India's proposal to launch a scheme of mass insurance has been put into practice; and

(b) if not, the reasons for delay?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The feasibility of introducing a scheme of Mass Insurance is still under the examination of the Life Insurance Corporation of India.

Cultural Agreements with African Countries

1022. Shri Ravindra Varma: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Government of India have concluded cultural agreements with any countries in Africa since 1956;

(b) if so, the names of these countries and the nature of these agreements; and

(c) if the reply to part (a) above be in the negative, the reasons for the absence of such agreements?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes Sir, with one country so far.

(b) United Arab Republic. The Agreement provides for development of closer cultural relations between India and the United Arab Republic through the institution of scholarships and fellowships; training of each other's personnel in Scientific, Technical & Industrial institutions; establishment of cultural institutes and exchanges in educational, cultural and scientific fields.

(c) does not arise.

S.C. & S.T. in Central Government Offices

1023. Shri Vishram Prasad: Will the Minister of Home Affairs be pleased to state:

(a) the present percentage of Scheduled Castes and Scheduled Tribes in the services of Central Government; and

(b) their percentage, class-wise?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The percentages as on 1st January 1961 were:

Scheduled Castes	14.63%
Scheduled Tribes	1.98%

(b) The class-wise percentages on the same date were as follows:

	Scheduled Castes	Scheduled Tribes
Class I	1.44%	.21%
Class II	2.44%	.67%
Class III	7.49%	.92%
Class IV	21.55%	2.98%

Coal Deposits in Bijapur (Mysore)

1024. { Shri R. G. Dubey:
 { Shri S. B. Patil:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it has come to the notice of Government that there are deposits of coal and raw material for cement near Talikot in Bijapur District of Mysore State; and

(b) whether Government propose to have a proper investigation in this matter?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No coal deposits near Talikot have been recorded by the Geological Survey of India. However, limestone deposits of cement grade have been recorded.

(b) As a result of work carried out by the Geological Survey of India, a reserve of about 300 million tonnes of limestone of cement grade has been estimated.

Discovery of Harappa and Mohenjodaro Period Sites

1025. Shri Shree Narayan Das: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether a number of sites of the Harappa and Mohenjodaro period have been discovered in the Indian territory; and

(b) if so, the precise nature of indications which have led to the discovery?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir.

(b) Harappan potteries and other associated finds